

September

To,

The Secretary DLSA, Deoghar, Dist-Deoghar

Subject:-Regarding the payment of Honorarium i.e. Rs.

5000/- per month for working as Remand advocate in the Court of the 2nd and 3rd Assistant session Judge Deoghar.

Sri,

I am submitting here with the Bill for working as **Remand Advocate** in the above mentioned Courts for the *month of September 2018*

Your faithfully

Chandra Kishor Roy 4/10/18

Chandra Kishor Roy S/o Sri Bimbardhar Pd. Roy

Remand Advocate,

Advocate Code No. 55

Moble No. 9431943596

Seen

*Secretary
DLSA*

To,

THE SECRETARY,
DALSA,
DEOGHAR.

DATED:- 5.10.2018

SUBJECT : REMUNERATION MONEY FOR THE APPOINTMENT AND
WORK DONE AS A REMAND ADVOCATE.

RESPECTED SIR,

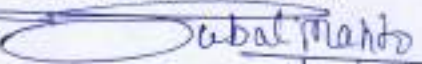
AS VIDE ORDER DATED 16/08/2017 SUBAL MAHTO S/O MAHRU MAHTO
HAVE BEEN APPOINTED AS REMAND ADVOCATE IN THE COURT OF DISTRICT
ADDITIONAL SESSION JUDGE NO. IV AT DEOGHAR AND OF DISTRICT ADDITIONAL
SESSION JUDGE NO. V AT DEOGHAR. I AM WORKING AS A REMAND ADVOCATE
FROM THE APPOINTMENT. I AM SUBMITTING THE CERTIFICATE AND BILL FOR THE
MONTH OF September, 2018

September, 2018 - 5000/-

I THEREFORE REQUEST YOU KINDLY GRANT
PERMISSION TO RELEASE MY REMUNERATION
AMOUNT AS PER RULES OF NALSA.

THANKING YOU,

YOURS FAITHFULLY,


SUBAL MAHTO 5/10/2018
REMAND ADVOCATE
ADVOCATE CODE NO. 494
MOB. NO. 9431782129

Seen
Secretary
NLSA

To,

**The Secretary
D.L.S.A. Deoghar.**

Sub.:- Payment of remand Work month September 2018 Rs. 5,000/- only.

Sir,

Most respectfully say that I, Falguni Marik Remand Lawyer Civil court, Deoghar work two court- C.J.M. and Session Judge, VI, Deoghar, remuneration of remand work of September 2018, Rs. 5,000/- (Five Thousand) only dues.

It is therefore, prayed that your honour may graciously be please to allow payment due remand work is remuneration of month September 2018 Rs. 5,000/-.

And for this petitioner shall ever pray.

Yours faithfully

Falguni Marik

(Falguni Marik)

Advocate

Civil Court, Deoghar

Mob. No. 9431949719

Date 05-10-2018

*Seen
Secretary
D.L.S.A.*

To,

The Secretary
D.L.S.A., Deoghar.

Sub: - Regarding the honorarium of Remand Advocate
from the month of Sept, 2018.

Sir,

With the respect I want to say that I, Suprakash Sinha, S/o Late Rabi Shankar Sinha, Resident of Upper Bilasi Town, Deoghar, P.O.+P.S.- Deoghar, Dist-Deoghar (Jharkhand) has been selected as one the Remand Advocate as per the directions of NALSA, New Delhi, I am carrying out my duty with faithfully in the court of Sri A.B. Minz J.M. 1st Class, Deoghar and I, had not received my honorarium payment for the month of September 2018.

So, I request you to kindly look into this matter and make my honorarium Payment of Rs. 5000/- per month available as early as possible.

Yours faithfully

Suprakash Sinha

Remand advocate D.L.S.A.,
Deoghar.

Mob. No. 7050757012

Enclosure : (Annexure)

Date:- 05-10, 2018

Seen
J. Secretary
(DLSA)

सेवा में,

श्रीमान् सचिव महोदय,

देवघर जिला विधिक सेवा प्राधिकार, देवघर।

विषय :- रिमांड अधिवक्ता के रूप में सितम्बर माह 2018 का किये गये कार्य का मानदेय राशि भुगतान के सम्बंध में।

महोदय,

निवेदन पूर्वक आग्रह है कि रिमांड अधिवक्ता के रूप में सितम्बर माह 2018 में प्रधान जिला एवं सत्र न्यायाधीश व जिला जज प्रथम के न्यायालय में मैंने पूर्ण अवधि तक कार्य किया हूँ।

अतः श्रीमान् से निवेदन है कि 5000/- रू० माह सितम्बर 2018 का मानदेय के रूप में विपत्र का भुगतान करने की कृपा की जाय। इसके साथ दोनों न्यायालय से रिमांड किये गये कार्यों का रिपोर्ट संलग्न कर रहा हूँ।

इसके लिए मैं श्रीमान् का सदा आभारी बना रहूँगा।

Seen
Secretary
D.S.A.

आपका विश्वासी

Chandrakumar Prasad Singh

(चक्रधर प्रसाद सिंह)

3.10.18.

रिमांड अधिवक्ता,

सिविल कोर्ट, देवघर।

सेवा में,

श्रीमान् सचिव महोदय,

देवघर जिला विधिक सेवा प्राधिकार, देवघर।

विषय :- रिमांड अधिवक्ता के रूप में श्रीमान् अजय बिशु मिन्ज, न्यायिक दण्डाधिकारी, प्रथम श्रेणी देवघर में किये गये कार्य के लिए माह सितम्बर 2018 मानदेय भुगतान के संबंध में।

महोदय,

निवेदन पूर्वक आग्रह है कि आपके कार्यालय के पत्रांक नं० 44/18 द्वारा मुझे उक्त न्यायालय में रिमांड अधिवक्ता के रूप में नामित किया गया है मैं नियमित रूप से कार्य कर रहा हूँ। कृपया 5000/- रू० प्रति माह की दर से सितम्बर माह 2018 का मानदेय विपत्र का भुगतान करने की कृपा की जाय। इसके साथ मैं न्यायालय से रिमांड किये गये कार्यों का स्टैटमेंट संलग्न कर रहा हूँ।

अतः श्रीमान् से निवेदन है कि उचित निर्णय लेने की कृपा की जाय।

Recd
Secretary
D/SR

आमका विश्वासी
Kamlesh H. R.
5-X-18

(कन्हैया प्रसाद राय)

रिमांड अधिवक्ता,
सिविल कोर्ट, देवघर।

To,

**The Secretary
D.L.S.A. Deoghar.**

**Sub.:- Remuneration Money for the appointment and work done as a
Remand Advocate.**

Respected Sir,

As vide letter No. ...68..... dated..7..7..18.. Manoj Kumar, S/o Sri Ramdeo Prasad have been appointed as remand advocate in the court of Smt. Anamika Kisku, Judicial Magistrate, Ist Class, Deoghar. I am working as a remand advocate from the Appointment Dated..7..7..18 I am submitting the certificate and bill for the Month of ~~September~~2018.

..September - 5000/-

I therefore, request you kindly grant permission to release my remuneration amount Rs. 5,000/- as per rules of NALSA. And for this Kind Act I shall ever pray.

Yours faithfully

Manoj Kumar

(Manoj Kumar)

Remand Advocate

Advocate Code No.

Civil Court, Deoghar

Mob. No. 9031047314

Date ..21..12..18..

*Seen
Secretary DLSA*

To,

The Secretary,
DLSA, Deoghar

**Sub:- Regarding Payment of honorarium amount for the
September, 2018**

Respected Sir,

Very humbly I beg to state being Remand Lawyer in the court of Sri Manoj Kumar Prajapati, Railway J.M. 1st Class Madhupur, Submitting my bill for the month of September, 2018.

Kindly be paid my honorarium amount Rs. 3000/- (Three thousand) only for the month of September, 2018.

Thanking You.

Yours Faithfully

Pranay Kumar Sinha.

(Pranay Kumar Sinha)
Remand Lawyer, Madhupur

Mob. No. 9204247539

Date ..6.11.2018

Seen
[Signature]
Secretary
DLSA

To,

The Secretary,
DLSA, Deoghar .

Subject :- Regarding disbursement of monthly bill for September 2018.

Respected Sir,

Very humbly begs to state that I Binay Kumar Sinha being Remand lawyer of the court of Sri Goutam Gouvinda, Judicial Magistrate Madhupur. I'm submitting my September bill 2018.

Kindly be disbursed my monthly bill amount Rs. 3000/- for the month of September 2018

Thanking you.

Your faithfully

Binaykr. Sinha

(Binay Kumar Sinha)

Remand lawyer

Mob. 8092543549

Seen

*Secretary
DLSA*

To,

The Secretary,
DLSA, Deoghar

**Sub:- For Payment of honorarium amount Rs. 3000 for the month
of September, 2018**

Respected Sir,

Being remand Lawyer in the court of Sri Anil Kumar, J.M. 1st Class
Madhupur, I Lalit Kumar Submitted bill for the month of September, 2018 for
payment of honorarium amount Rs. 3000/-

Thanking You.

Yours Faithfully

Recd
[Signature]
Secretary DLSA

Lalit Kumar

(Lalit Kumar)

Remand Lawyer, Madhupur

Mob. No. 8092510127

Date ...6...10...18

To,

The Secretary

DLSA, Deoghar

**Subject :- Regarding disbursement of monthly bill for
September 2018.**

Respected Sir,

Very humbly begs to state that I **Chandra Shekhar Prasad Roy** being Remand lawyer of the court of **A.C.J.M.** and **Sri S. Birua Judicial Magistrate Deoghar** I'm submitting the Bill of **September 2018**.

Kindly be disbursed my monthly bill amount Rs. **5000/-** for the month of **September 2018**.

Thanking you,

Yours faithfully

Seen
Secretary
DLSA
Chandra Shekhar Prasad Roy
22/11/2018

(Chandra Shekhar Prasad Roy)

Remand Lawyer

Mob. No. 9835570751

To
The Secretary
DLSA, Deoghar.

Sub:- Regarding payment of remuneration Rs
3,000/- for the month of September, 2018.

Sir,
With due respect I want to say that being
remand lawyer in the Court of Sri Nasendra
Kumar J.M. at Madhupur have been working.
I have submitted my bill for the month
of September, 2018 for payment of remunera-
tion amount Rs 3000/-

Thanking you

yours faithfully
Binod Kumar Sinha
Remand lawyer

04/10/2018

M. No. 6203179008

Seen
Secretary
DLSA